

File No. 1 (56) 2015/Advisory/ FSSAI (Pt-1) Food Safety and Standards Authority of India

A Statutory Authority established under the Food Safety and Standards Act, 2006 FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the July, 2018

To,

The Commissioners of Food Safety, All States/UTs

Subject: Rectification process for cases of minor labelling defects- reg.

Sir/Madam,

It has come to the notice of FSSAI that the food safety authorities in some States have initiated adjudication proceedings against Food Business Operators (FBOs) for labelling defects of insignificant nature which could easily be rectified by following the process delineated under Scheme 32 of the Food Safety and Standards Act, 2006. Resorting to adjudication proceedings in such cases not only causes avoidable harassment of FBOs but also is a waste of scarce resources of enforcement machinery of States/UTs, which could be utilized more meaningfully elsewhere to ensure safe and nutritious food to the citizens..

State/UT governments are, therefore, advised to take action under Section 32 of FSS Act in cases involving minor labelling defects which do not endanger food safety.

Yours faithfully,

(Garima Singh)

Director (Regulatory Compliance) Tel. 23220990